

**Government of India
Ministry of Youth Affairs & Sports
(Department of Sports)**

**LOK SABHA
UNSTARRED QUESTION NO. 4351
TO BE ANSWERD ON 29.03.2022**

Guidelines for Registration of Sports Organisations

4351. SHRI THIRUMAAVALAVAN THOL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware of the prevalent guidelines according to which sports organizations functioning in the country should be voluntarily registered organizations and if so, the details thereof;

((b) whether the guidelines stipulate Registration for only national sports federations/associations or national sports federations/associations, state associations, district associations, mandal/taluk associations and individual clubs, if so, the details thereof;

(c) whether the Government is aware that it will demote the sports and games in the country especially financially weaker games like Carrom, Kho-kho etc. thereby creating operational encumbrances; and

(d) whether the Government has any plan to stipulate registration only for national sports federations/ association and permit state associations, district associations, mandal/taluk associations and individual clubs without registration as affiliates of the national sports federations/associations, making the way for encouraging promotion of sports in India and removing the unwanted encumbrances, if so, the details thereof?

**ANSWER
THE MINISTER OF YOUTH AFFAIRS AND SPORTS
[SHRI ANURAG SINGH THAKUR]**

(a) to (d): With a view to ensure healthy management practices, accountability and transparency in the functioning of National Sports Federations (NSFs), the Ministry of Youth Affairs & Sports

brought the National Sports Development Code of India, “The Sports Code” in January 2011, which, inter-alia, provides guidelines for recognition of NSFs. As per the laid down criteria, the Ministry grants recognition to NSFs for promotion and development of the respective sports disciplines. These NSFs have corresponding State/UT level bodies affiliated to them, which in turn, have their affiliated District level/local level voluntary sports bodies.

The Sports Code prescribes that the federation should have a legal status as a voluntary registered body, not being a proprietary concern or partnership firm and should exist and function for the sole purpose of the development of that discipline of that particular sport. Further, as per the instructions issued by this Ministry, the NSFs are required to place names of their affiliated units with their registration numbers on their website.

Government guidelines are based on the Basic Universal Principles of Good Governance of Olympic and Sports Movement and do not, in any manner, contradict or interfere with the autonomy of the national sports bodies in discharging their functions. It has always been the policy of Government of India to support and encourage the voluntary organizations for development of games and sports including Kho-Kho, Carrom etc. in the country.
